

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DLEHI

(IB)- 1282(ND)/2018

IN THE MATTER OF:

Hansal Textile System Pvt Ltd

....Applicant

Vs.

Dhir Global Industria Pvt Ltd

....Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 24.05.2021

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (Judicial)

MS. SUMITA PURKAYASTHA

HON'BLE MEMBER (Technical)

PRESENTS:

For the Applicant(s) :Ms. Kanchan Kaur Dhodi, Ms. Shobha Bhavikatti
Advocates

For the Respondent : Mr. M. Dutta, Mr. Vivek Malik Advocates

ORDER

Against the said corporate debtor, Dhir Global Industria Pvt Ltd an application being CP.No. (IB)-699(ND)/2019 is admitted on 24.05.2021 and the order initiating CIRP is passed. The applicant in the present application is at liberty to file its claim before the IRP which shall be considered in accordance with law.

It is made clear that if by any reason the order initiating CIRP is set aside, the present applicant will be at liberty to take recourse under law.

The present application stands disposed off in terms of above order.

Sd/-
(MS. SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (J)